

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 1581/2018

M/S APL APOLLO TUBES LTD.

Appellant(s)

VERSUS

DEPUTY COMMISSIONER COMMERCIAL TAX & ANR.

Respondent(s)

(IA No. 93928/2022 - CLARIFICATION/DIRECTION
IA No. 90932/2022 - INTERVENTION APPLICATION)

Date : 27-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
[IN CHAMBER]For Appellant(s) Mr. R.S.sharma, Adv.
Mr. Deepak Goel, AOR

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR

Mr. Dhruv Agrawal, Sr. Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.UPON hearing the counsel the Court made the following
O R D E RIA No. 90932/2022

The application has been filed by the learned counsel for the respondents for intervention.

In view of the fact that the application is unopposed by the learned counsel for the appellant, the same is allowed.

IA No. 93928/2022

The learned counsel for the respondents are granted four weeks' time to file counter affidavit.

List the application before the appropriate Court thereafter.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
COURT MASTER (NSH)